

In case of complaints, field offices of Chief Labour Commissioner (Central) Organization investigate and take action. Social security, aspects of contract workers under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act 1948 are enforced by the Employees Provident Fund organization and Employees State Insurance Corporation respectively provided the establishments in which outsourced workers are working are covered under the said Acts.

There is no provision of regularisation under the Contract Labour (Regulation and Abolition) Act, 1970 and, therefore, there is no proposal to regularise the contract workers.

Number of unemployed

†434. SHRI RAM JETHMALANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the number of unemployed people is constantly rising in the country over the past years;

(b) if so, whether the number of unemployed people which was 9.8 million in 2010 increased to 10.8 million in 2012; and

(c) if so, the fact in this regard and the reasons for increase in the number of unemployed people?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office (NSS), Ministry of Statistics and Programme implementation. As per the results of the two most recent NSS surveys, number of estimated unemployed people on usual status basis has increased from 9.5 million in 2009-10 to 10.6 million in 2011-12. Increase in number of unemployed persons may be due to the fact that labour force has grown faster than work force during the corresponding period.

† Original notice of the question was received in Hindi